

के अन्दर आगरे में खोलने के बारे में जो तय किया है वह रिफाइनरी कब तक चलेगी?

SHRI H. R. GOKHALE : As I said just now claims are being made by various States like U. P., Madhya Pradesh, Rajasthan etc. The decision on this has to be taken mainly on technoeconomic considerations. While the decision to have additional refining capacity is nearly taken, the location is now under consideration, and Agra and Mathura in U. P. are also locations which are under consideration.

SHRI K. S CHAVDA : Out of a total production of 3.68 million tonnes of crude oil by ONGC in the country, 3.5 million tonnes are from Gujarat. There are more oilfields coming up in Mehsana district. May I know whether Government will keep this fact in mind and locate the new refinery in North Gujarat, especially in Mehsana district?

MR. SPEAKER : It is a suggestion for action. You can take note of it.

अगरतला में तेल तथा प्राकृतिक गैस
आयोग की परियोजना के चालू
होने में विलम्ब

*508. श्री हुकम चन्द कछवाय : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कलकत्ता में अगरतला तक वस्तु-3-डी ट्रिलियन रिगों का ले जाने के लिए जो ठेकेदार रखा गया था वह अप्रैल/मई, 1970 तक अपना कार्य पूरा नहीं कर सका और इस काम में उसने एक वर्ष का विलम्ब किया जिससे अगरतला में तेल तथा प्राकृतिक गैस आयोग की परियोजना चालू होने में विलम्ब हुआ;

(ख) यदि हाँ, तो ठेकेदार द्वारा किए गए विलम्ब के कारण तेल तथा प्राकृतिक गैस आयोग की कितनी हानि हुई;

(ग) क्या ठेकेदार पर कोई जुर्माना किया गया है; और

(घ) ठेके के अन्तर्गत ठेकेदार को दी जाने वाली कुल एक लाख 70 हजार रुपये की राशि में से प्रग तक कितनी राशि दे दी गई है?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE). (a) The contractor could not complete the transport of the structures by April-May 1970. Transport of 4 pieces was delayed by over a year and for the other six pieces, delivery took about 6 months. The aspect of delay in the commissioning of the project is yet to be looked into by C. B. L. which is investigating into this case.

(b) Any loss caused to ONGC in this contract will be known after the CBI investigation is completed.

(c) No, Sir. However, the matter is under dispute.

(d) Rs 1,23,165 has been paid pending final settlement.

श्री हुकम चन्द कछवाय : जिस ठेकेदार को काम करने का ठेका दिया गया क्या उसको पहले भी इस प्रकार के काम करने का अनुभव था, क्या उस को पहले भी इस प्रकार का ठेका दिया गया था? क्या यह भी सत्य नहीं है कि उसने ऐसे काम पहले नहीं किये थे लेकिन फिर भी उसको ठेका दे दिया गया? क्या यह भी सत्य नहीं है कि इसको इस वास्ते इस काम को करने का ठेका दिया गया कि बहुत ऊँचे दर्जे के लोगों ने इसको सिफारिश की थी? इसको 1,23,165 रुपये का जो पेमेन्ट किया गया है वह कितने टुकड़ों में किया गया है? इसकी जाच जो आप करवा रहे हैं, वह कब प्रारम्भ हुई थी और उस जाच की अन्तिम रिपोर्ट कब तक आने की सम्भावना है?

SHRI H. R. GOKHALE : The questions are relevant and that is precisely why

the matter has been taken up by CBI. Whether the selection of this particular contractor was not on merits, whether it was on account of some favouritism shown by a particular officer against whom allegations are made and against whom a case has been registered by the CBI, whether in spite of the delay which is a clear case of failure on the part of the contractor, a large payment of Rs 1,23,165 out of Rs 1.74 lakhs or 1 70 lakhs has already been made on account of the orders passed by this officer—all these are matters of allegation into which CBI is making an enquiry I agree these are relevant questions

श्री हुकम चन्द कछवाय : यह साफ हो गया है कि किसी बहुत बड़े आदमी ने उसको सिफारिश की थी, इस लिए उसको ठेका दिया गया। मैं जानना चाहता हूँ कि वह कौन व्यक्ति था जिस ने सरकार पर प्रभाव डाला और उसको ठेका दिलाया जबकि इसे कोई अनुबन्ध नहीं था? 1,70,000 के काम पूरा होना था लेकिन काम 25 प्रतिशत भी नहीं हुआ और उसको 1,23,165 रुपये का पेमेंट कर दिया गया। जो हानि हुई है उसको क्या इस ठेकेदार से बसूल किया जाएगा?

SHRI H R GOKHALE, From the information I have, I can inform the hon member that in spite of objections raised by the Calcutta office of ONGC, one officer whose name is Mr J Swarup, who was then Joint Secretary, Transport, concurred in the original contract and it is alleged that it was he who passed the payment of 90 per cent of the bills in spite of the delay. This matter is under investigation by the CBI

श्री हुकम चन्द कछवाय : उसके खिलाफ कोई कार्रवाई की है?

श्री एच. व्हा. गोखले : कार्रवाई का संभाव्य तब होगा जब सी. बी. आई. की रिपोर्ट...

श्री हुकम चन्द कछवाय : जो पैसा दे दिया गया है...

MR SPEAKER : He has given the information; that is enough. He says it is already under investigation by the CBI.

श्री हुकम चन्द कछवाय . मेरे दूसरे भाग का उत्तर नहीं आया है। 25 प्रतिशत काम हुआ और मात्र 1 70,000 से 1,23,165 रुपये दे दिए। बाकी काम पर जो खर्चा होगा क्या वह सारा खर्चा उससे लिया जाएगा? जो हानि होगी क्या वह उससे बसूल की जायगी ?

MR SPEAKER He says it is part of the first question

SHRI H R GOKHALL It is not a question of completing part of the work. As the hon Member perhaps knows, this was a contract for transport of certain material from Calcutta by road. There was a period fixed within which it had to be done. It was not done within that period. It was a clear lapse on the part of the contractor. Firstly, because a major part of the goods were contracted to be sent quickly by road. Instead of doing that, it was sent by rail. Now, all these things are clearly a matter not only breach of contract but also a question of investigation whether this happens on account of the connivance on the part of some officer, and that is precisely what is under investigation by the CBI today

SHRI K SURYANARAYANA May I know when it has been entrusted to the CBI for investigation and whether any time limit has been fixed for the CBI to submit the report ?

SHRI H R GOKHALE . As far as I know, immediately after this was brought to the notice of the government the CBI investigation was moved. I do not have with me here information just now as to the exact date on which the prosecution has been launched against Shri Swarup. I am expecting that the CBI will give me an early report. It has informed us that it has not yet completed the investigation.

SHRI VASANTRAO PURUSHOTTAM SATHE : May I know from the hon. Minister what action has been taken against

[Shri M. Kuthnaswamy]
this delinquent officer in the mean-time,
pending the CBI inquiry ?

SHRI H. R. GOKHALE : It is an allegation and no formal charge-sheet has been prepared. The charge-sheet will be made when the preliminary investigation by the CBI is over

SHRI VASANTRAO PURUSHOTTAM SATHE : Why don't you suspend him in the mean-time ?

Cases of new constructions referred to
Valuation Cell of Income-Tax
Department

*509. **SHRI N. K. SANGHI.** Will the Minister of FINANCE be pleased to state :

(a) whether the Income-tax Officers have to refer all cases of new constructions of Rs. 5 lakhs and over to the Valuation Cell ;

(b) if so, the number of cases on an average referred every month to the Cell and the number of cases disposed of every month ; and

(c) the number of cases pending finalisation with the Valuation Cell as on 1st March, 1972 ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) Amongst others, all cases of Estate Duty, Wealth tax and Gift-tax, where the accountable person assessee has shown the value of any individual immovable property at Rs. 5 lakhs or more are referred to the Valuation Cell ; under the Income-tax Act, where there is a reasonable suspicion that the assessee has under-stated the value of immovable property by Rs. 50,000 or more, the case is referred to the Valuation Cell.

(b) and (c). The figures in respect of cases of over Rs. 5 lakhs referred to the Valuation Cell are not separately available. However, with reference to the total number of cases referred to the Valuation Cell, the position is as under :—

(i) Average number of cases referred to the Valuation Cell every month during the year 1971-72 upto 29.2.1972 . . . 137

(ii) Average number of cases disposed of per month during the year 1971-72: upto 29.2.1972 . . . 83

(iii) Total number of cases pending finalisation with the Valuation Cell as on 1st March, 1972. 823

SHRI N. K. SANGHI : May I know from the hon. Minister the total amount of additional valuation that has been made by the Valuation Cell on the values that have been mentioned by the assesses ?

SHRI K. R. GANESH : The total value of property valued by the Valuation Cell during the period 1969-70 to 1971-72 amounts to about Rs. 155 crores. During the process of valuation the Cell detected under-valuation to the tune of Rs. 68 crores.

SHRI N. K. SANGHI : It is seen from the answer that on an average 137 cases are referred to the Valuation Cell every month whereas only 83 cases are disposed of every month. There is already a backlog of more than 800 cases. May I know if they are going to increase the staff for the Valuation Cell so that there is expeditious disposal of those cases ? Secondly, are there any guidelines laid down by the department for judging this valuation ?

SHRI K. R. GANESH : Because of the increased workload on the Valuation Cell, it has been decided to augment the number of units by addition of eight more units. The units will be located at Delhi, Bombay, Madras, Ahmedabad, Kanpur and Bangalore. As far as guidelines are concerned, the Taxation Law Amendment Bill proposes certain disciplines as far registered valuers are concerned.

SHRI N. K. SANGHI : Has the department itself laid down any guidelines for the Valuation Cell to work out the value of properties ?